

(3)

O.A. No. 1206/2005

10.10.05

Hon'ble Mr. K.B.S. Rajan, Member-J

None for the applicant.

As the applicant was serving in the Armed forced, Section 2 of the A.T. Act imposes a complete bar to deal with the question involved herein.

Hence the O.A. is dismissed in limine.

  
Member-J

G.S.